

CENTRAL ADMINISTRATIVE TRIBUNAL

PATNA BENCH

O.A.NO.: 311 OF 2006

[Patna, this Monday, the 28th Day of February, 2011]

C O R A M

HON'BLE MR. JUSTICE ANWAR AHMAD, MEMBER [JUDL.]
HON'BLE MR. A.K.JAIN, MEMBER [ADMN.]

Paras,
S/o Guletan Rajak &
29 [Twenty Nine] Ors.

Vs.

The Union of India through the Secretary
to the Govt. of India, Ministry of Defence, New Delhi & Ors.

Counsel for the applicants. :- N o n e

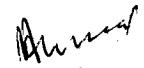
Counsel for the respondents.: - Shri U.N.Dubey, ASC.

O R D E R [ORAL]

Justice Anwar Ahmad, M[J] :- Learned counsel for the respondents points out that on 05.01.2011 on account of non appearance of the learned counsel for the applicants, the case was adjourned under the Running List by way of last chance. On the next date counsel for the applicant appeared and thereafter he did not appear inspite of so many adjournments granted. On 25.02.2011 ~~one~~ ^{one} ~~had~~ ^{one} appeared on behalf of the applicants and the case was once-again adjourned by way of last chance. It seems that the applicants have lost interest in pursuing this case.

In the circumstance, the case is dismissed for non prosecution.


[A.K.Jain]/M[A]


[Anwar Ahmad]/MJ

skj